

ITEM NO.1501

COURT NO.12



SECTION II-C

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Criminal Appeal No(s). 437/2016

SHATRUGHAN

Appellant(s)

VERSUS

THE STATE OF CHHATTISGARH

Respondent(s)

([HEARD BY : HON'BLE VIKRAM NATH AND HON'BLE AHSANUDDIN AMANULLAH,
JJ.])

Date : 20-07-2023 This matter was called for judgment
today.

For Appellant(s) Jail Petition, AOR

For Respondent(s) Mr. Sumeer Sodhi, AOR
Ms. Shreya Singh, Adv.

Hon'ble Mr. Justice Vikram Nath has pronounced
the reportable judgment in the matter heard by the Bench
comprising His Lordship and Hon'ble Mr. Justice Ahsanuddin
Amanullah.

The appeal is allowed in terms of the signed
reportable judgment.

The appellant is in custody. He shall be
released forthwith, if not wanted in any other case.

Pending application(s), if any, shall stand
disposed of.

(SONIA BHASIN)
COURT MASTER (SH)

(RANJANA SHAILEY)
COURT MASTER (NSH)

[Signed Reportable Judgment is placed on the file]